

**THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Interlocutory Application No.2429/2019**  
**Un-numbered Company Appeal (AT) No. \_\_\_/2019**  
**(F.No.17.06.2019/NCLAT/UR/794**

**In the matter of:**

Keerti Anurag Investments Pvt. Ltd. & Ors. .... Appellants

Versus

Sai Anupama Agencies Pvt. Ltd. & Ors. .... Respondents

Appearance: Mr. Sourabh Gupta, Advocate for the Appellant.

**07.08.2019**

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellants filed the Memo of Appeal on 17.06.2019 and the Office after scrutiny of the Memo of Appeal on 18.07.2019, intimated the defects to the Appellants on the same day and returned the Memo of Appeal to the Appellants on 19.06.2019. The Appellant re-filed the Memo of Appeal on 05.08.2019. It is stated in the Interlocutory Application (IA) that due to summer vacation the counsel for the Appellants was travelling outside Delhi till 30.06.2019. After scrutinizing the various objections, the Counsel informed the authorised representative of the Appellants, who was unwell and recovered around 11.07.2019. Hence, there is delay of 41 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report. The Appellant was required to re-file the Memo of Appeal within seven days from the date of intimation of the defects. However, the Appellant re-filed the Memo of Appeal with a delay of 41 days, hence, the case may be placed before the Hon'ble Bench for appropriate orders. IA is disposed of accordingly.

4. List the matter before the Hon'ble Bench under the heading 'admission with defect' on 09.08.2019.

(Peeush Pandey)  
Registrar